

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 88/(MAH)/2015  
IA No. 16/2015

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

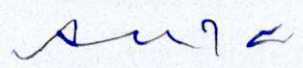
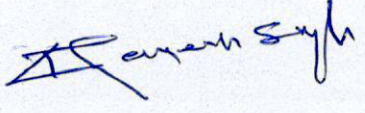
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2016

NAME OF THE PARTIES: Mr. Satish Kisanlal Agarwal & Ors.  
V/s.

M/s. Supreme Transport Organisation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 & 235 of the Companies Act  
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	D V S. K. San	Pes for Recd	
2	Rakesh K. Singh	Advocate for Applicant	

Order

IA No.16/2015 in CP No.88/397-398,235/CLB/MB/MAH/2015

For there being no objection by the Petitioners for tagging this Company Application along with main Company Petition, the Respondent side is hereby directed to file reply to this Application within 10 days hereof and rejoinder if any, within 10 days thereof. If at all such resolutions have been passed, the Respondent is directed to file copies of the same before this Bench along with their reply.

Post this Application along with the main Company Petition for Final hearing on 17.1.2017.

sd/-

**B.S.V. PRAKASH KUMAR**  
**Member (Judicial)**

sd/-

**V. NALLASENAPATHY**  
**Member (Technical)**